



2026:DHC:7559



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

CNR No. DLHC010160542026

+ **ARB.P. 688/2026**

HERO MOTOCORP LTD

.....Petitioner

Through: **Mr. Rahul Melhotra, Mr. Rahul Saxena, Advs.**

versus

PETAL AUTOMOTION AND ORS

.....Respondents

Through: **Mr. Malak Bhatt, Ms. Sukanya Joshi, Advs.**

CORAM:

HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

JUDGMENT(ORAL)

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01.09.2026

1. The present petition has been preferred under Section 11(6) of the Arbitration and Conciliation Act of 1996, whereby the Petitioner seeks appointment of a Sole Arbitrator in terms of Clause 24.15 of the Authorised Dealer Agreement dated 13.12.2019.

2. It is submitted before this Court that the parties are *ad idem* with respect to reference of the disputes to arbitration and there is no dispute with regard to the existence of a valid arbitration agreement between the parties.

3. In the aforesaid circumstances, this Court finds no impediment in appointing a Sole Arbitrator.



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4. The petitioner claims approximately an amount of Rs. 1.7 crores.

5. Accordingly, Mr. Anirudh Bhat, Advocate (Mob. No. 9999902949) is appointed as a learned Sole Arbitrator to adjudicate the disputes arisen between the parties. The learned Sole Arbitrator shall enter upon the reference within three weeks from today.

6. The learned Sole Arbitrator will proceed to the arbitration proceedings subject to furnishing requisite disclosures as required under Section 12(2) of the Act within three weeks of entering reference.

7. The arbitration shall be carried under the rules and aegis of Delhi International Arbitration Centre (“DIAC”). The learned Arbitrator shall be entitled to fees as per the Schedule of Fees maintained by the DIAC.

8. It shall be open to the parties to raise all pleas, including objection as to arbitrability and jurisdiction, before the learned Sole Arbitrator who shall decide the same in accordance with law.

9. It is clarified that the observations made herein are only for the purpose of deciding the present petition under Section 11(6) of the Act. The learned Sole Arbitrator shall adjudicate the disputes with claims and counter claims independently and on their own merits, uninfluenced by any observations contained in the present order.



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10. The Registry is directed to send a receipt of this order to Mr. Anirudh Bhat, learned Arbitrator through all permissible modes including email.

11. Accordingly, the present petitions are disposed of in the above terms.

OM PRAKASH SHUKLA, J

SEPTEMBER 1, 2026/at